MP-138/2001 Pg-1

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allowed Date-30/7/2001

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SECTION OFFICER (Judl.)

FORM NO. 4 (See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH :::::: GUWAHATI

ORDER SHEET original APPLICATION NO OF 2001.

Applicant (s) Smt. Txotana Das (Debnath)

bonion of India tous Respondent (S)

Advoçate for Applicants (s) Sankari Das

Advocate for Respondent (s) ease.

Notes of the Registry

Date

ons application is in form ¹ 30.7.01 but not in time Condonation Petition is fire set filed vide M P. No C F. for Rs 50% Commend vide POTB NO.H. 653929:0000.28000 Dared 18.5.2001

yours was ben filed.

bb

5.9.01

5/8/2Wi

Slehs not taken

Motice prepared and sont to Ms for cons the respondent No 1 to 6 by Regal Alb vide

DINO 3037 1442 Jus - 16/8/97

No worthen statement hus been vilees.

5.20.01

Heard Mr. Sankari Das, learned counsel for the applicant.

The application is admitted, call for the records, returnable by four weeks.

List on 5.9.2001 for order.

On the request of Mr.A.Deb Roy, learned Sr.C.G.S.C., 4 wasks time is allowed to file written statement.

List on 5/10/01 for order.

| (Ushar_ Member

At the request of Mr.B. C. Pathak Addl.C.G.S.C. four weeks time is allowed for filing of written statement. List on 23.11.01 for orders.

Member

1m

No written Statement hus been vilces

23.11.01

List on 21.12.01 to enable the respondents to file written statement.

lm

19.12.01

List on 25.1.02 to enable the respondents to file written statement.

Member

21. 1.2002 10/5 Soulmilled Joy Tim Responduds.

25.1.2002

Written statement has been filed. List the case for hearing on 1.3.2002 alonwithe 0.A.133 of 2001.

Talking to the control bb to be a second

1.3.2002

Heard counsel for the parties. Hearing concluded, judgment delivered in open Court, kept in separate sheets.

The application is disposed of in terms of the order. No order as to costs.

copy of the Judget

handed over to the applied as well as

to the sr. egse. for Resports:

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No.197 of 2001.

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	Ms.	Sankari Das			. 7	\	
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Whether the Judgment is to be circulated to the other Benches

Judgment delivered by Hon'ble : Vice-Chairman.

1.

2.

Original Application No.197 of 2001.

Date of Order: This the 1st Day of March, 2002.

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

Smt. Jyotsna Das (Debnath)
W/o Sri Subha Das
Resident of Indranagar, Agartala
P.S:-East Agartala, Dist:-West Tripura
Occuptational Attenent (Weaving)
At present attached to the
"Weaver's Service Centre", Indranagar
Agartala.

. Applicant.

By Advocate Ms.Sankari Das.

- Versus -
- 1. Union of India
 Represented by the "Development Commissioner"
 for Handloom, Ministry of Textile
 Govt. of India, (Udyog Bhawan)
 New Delhi-110011.
- Director
 Weavers Service Centre
 Pub-Sarania Road, Guwahati-781003, Assam.
- 3. Zonal Director Weaver's Service Centre Pub-Sarania Road, Guwahati-781003, Assam.
- 4. Deputy Director
 Weaver's Service Centre
 Agartala-799006.
- Asstt. Director for Handloom Weaver's Service Centre Gorkhabasti, Agartala-799006.
- 6. Officer-In-Charge Weaver's Service Centre Indranagar, Agartala.

. . . Respondents.

By Mr.A.Deb Roy, Sr.C.G.S.C.

ORDER

CHOWDHURY J. (V.C.):

The grant of conveyance/transport allowance to physically handicapped employees in terms Government policy is the subject matter of controversy raised in this application.

The question of granting assistance disabled persons, namely, blind employees and orthopaedically handicapped employees who generally require assistance for joining the place of work was taken note by the appropriate authority and an policy guideline was issued. In terms of the policy the Office Memorandum No.19029/1/78-E.IV (B) dated 31.8.78 was issued. In terms of the O.M. allowance is \angle admissible to an orthopaedically handicapped employee if he or she has a minimum of 40% permanent partial disability of either upper or lower limbs or 50% permanent partial disability of both upper and lower limbs together. For the purpose of estimation of disability, the standards prescribed in the Manual for Orthopaedic Surgeon in evaluating permanent physical impairment was brought out. Conveyance allowance is admissible the Orthopaedically handicapped employees the recommendation of the Head of Orthopaedics Department of a Government Civil Hospital. By the said memo all Heads of the Departments are authorised to sanction conveyance allowance in terms of the order. The concerned Govt. would apply for the grant of conveyance

allowance.

applicant was appointed as Occupational Attendant at Weaver's Service Centre, Agartala under the Ministry of Textile. The post of Occupational Attendant (weaving) is a Group - D post in the pay scale of Rs. 210-4-226-EB-4-EB-5-290/which subsequently was revised. She was appointed in a substantive capacity in the post w.e.f. 1.4.88 vide order dated 5.5.93. The applicant was appointed from the beginning against the physically handicapped quota. The applicant prayed for before the authority for awarding her the conveyance allowance admissible under the rule. She made representation in writing on 25.6.92 to the respondent No.4 claiming her conveyance allowance. The respondent No.4 asked the applicant to furnish the information/document vide communication dated 18.8.92:

"1. Original copy of the certificate issued by the Special Board with their specific recommendation for grant of conveyance allowance to her as per Ministry of Finance (Deptt. of RXP) order No.19029(1)/78E.IV(B) dated 31.8.78 and 3.12.79."

In terms of the said communication, the applicant on 11.5.93 submitted the original physical handicapped certificate dated 7.1.93 duly certified by the Special Medical Board constituted for the purpose. The said certificate Sl.No.16/93 mentioned that the applicant was physically 40% handicapped. The Deputy Director, Weaver's Service Centre vide his communication dated

8/11.6.93 forwarded the materials to the Development Commissioner for Handlooms, office of the Commissioner for Handlooms, Ministry Development initiative Textiles, New Delhi for/action. Despite the said/the applicant was not provided with the allowance. Failing to get appropriate remedy. from the respondents the applicant moved this Tribunal for conferring her the benefits under the law. When the matter was pending before this Tribunal the dated 30.8.2001 respondents vide order conveyance/transport allowance to the applicant w.e.f.22.8.94. Mr.A.Deb Roy, learned Sr.C.G.S.C. for the respondents submitted that the payment of arrears accrued on grant of relief retrospectively amounting to 8.9399/-, as admissible w.e.f.22.8.94, under under the rules, was made to her on 10.9.2001. Mr.Deb Roy/the context submitted that the application has become infructuous and is accoringly liable to be dismissed.

Miss Sankari Das, learned counsel for the 3. otherhand, submitted that the applicant, the on respondents fell into obvious error in giving her the 22.8.94. allowance in question on and fromMs.Das submitted that the applicant was working Department from 30.7.82 and she was substantively appointed in the post on and from 1.4.98. The applicant was engaged against the quota earmarked for physically handicapped and she did not become physically itself certified her to be physically handicapped on 7.1.93. Therefore, she is entitled for the conveyance/transport allowance on and from her date of joining duty in terms of the Government policy. Mr.A.Deb Roy, learned Sr.C.G.S.C., on the other hand, submitted that the allowance as per the terms can be granted only after the recommendation of the Head of Orthopaedics Department and not prior to that.

4. The transport allowance is a measure provided to those, who are physically handicapped. The applicant is a physically handicapped person, therefore, as per the policy the respondents ought to have been considered her case for giving the benefit on and from joining in her duty in 1982, submitted by Ms. Das. Since the issue is not directly raised I am not making any further comment on it, at this stage. Instead I direct the applicant to make a fresh representation before the authority claiming the benefit of allowance with retrospective effect within six weeks from the date of receipt of the order. If such representation is made, the respondents shall consider the same and pass a reasoned order as per law as early as possible preferably within a period of three months thereafter.

The application accordingly stands disposed of.

There shall, however, be no order as to costs.

(D.N.CHOWDHURY)
VICE CHAIRMAN

Title of the Case:

O.A 197/2001

জন্মত সভাভতিত কমিক্সেল Gentral Administrative Tribunal

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SI.	No	S.	Description of documents re	eliec	upon	Page	No			
1.			Application		् गुवाहाल न्यागपा Guwahati Ben	1 10	5			
2.			An application of condonation of - delay.	·		[†] 6				
3.			Xerox Copy of the appointment order -		Annexure - A1	7				
4.			Xerox Copy of the appointment order in substantive capacity	-	Annexure - A2	8				
5.			Xerox Copy of the representation dt. 25-6-92	-	Annexure - A3	9				
6.			Xerox Copy of a memorandum No. WSC/AGT/P-26/92/1665	-	Annexure - A4	10				
7.			Xerox Copy of a letter dt. 11-5-93	-	Annexure - A5	, 11				
8	The second secon		Xerox Copy of a Orthopaedically Handicapped certificate	_	Annexure - A6	, 12				
9			Xerox Copy of a letter No. WSC/AGT/P-26/93/2111 dt.8-6-93	-	Annexure - A7	13				
10).		Xerox Copy of a letter dt. 13-5-94	-	Annexure - A8	14				
11			Xerox Copy of a letter No. WSC AGT/P-26/94/1178 dt.12-7-94	-	Annexure - A9	15				
12)		Xerox Copy of a representation dt.25-7-94	-	Annexure - A10	16)			
13	3.		Xerox copy of a memorandum No. WSC/AGT/P-26/94/1340 dt. 27-7-94	-	Annexure - A11	18	}			
12	1.		Xerox copy of a memorandum No. WSC/AGT/P-26/94/1419 dt.11-8-94	-	Annexure - A12	19)			
15	5.		Xerox Copy of the" Demand Notice"	-	Annexure-A13	20)			
16	5.		Xerox copy of the memorandum No. WSC/AGT/P-26/98/1092 dt.27-8-98 Vakalatnama	_	Annexure - A14	24 25				

For use in Tribunal's Office

Signature of the Applicant

Date of Filling

25.5.2001

Date of receipt by post
Register No. OA 197/2001

Signature of the Registrar

IN THE CENTRAL ADMINISTRATIVE TRIBUNA **GUAHATI BENCH**

Smt. Jyotsna Das (Debnath) W∕o Sri Subhas Das. Resident of Indranagar, Agartala, P.S. - East Agartala, Dist - West Tripura occupational Attendent (Weaving) At present attached to the "Weaver's Service Centre", Indranagar Agartala

BA 197/2001.

۷s

......Applicant

1. Union of India Represented by the "Development Commissioner" for Handloom, Ministry of Textile, Govt. of India, (Udyog Bhavan), New Delhi 110011.

Director 2.. Weavers service Centre Pub - Sarani Road, Guwahati, 781003, Assam.

Zonal Director 3. Weavers service Centre Pub - Sarani Road, Guwahati, 781003, Assam.

Deputy Director, 4. Weaver's Service Centre, Indranagar, Agartala, 799006

Asst. Director for Handloom, Weaver's Service Centre, Gorkhabasti, Agartala, 799006

> Officer - In - charge Weaver's Service Centre, Indranagar, Agartala.

Respondents.

DETAILS OF APPLICATION

Jurisdiction of the Tribunal

The applicant is serving as Occupational Attendent (O.A) at Weaver's Service Centre, Indranagar, Agartala under the Ministry of Textiles & as such Hon'ble Tribunal has jurisdiction to entertain the case.

Limitation

В.

5.

6.

The applicant declares that a prayer for condonation of delay is annexed herewith.

Facts of the Case

The applicant most humbly and respectfully begs to SHWETH as under:

1. The applicant was appointed Occupational Attendant (-weaving), a group 'D' post in a temporary capacity on Rs.210 plus allowances in the pay scale of Rs. 210-4-226-EB-4-250-EB-5-290/- w.e.f 30-7-1982 (F.N). Vide an order of appointment WSC (AGT-2(3)/1447-51 dt.12th Aug. 1982 under the Ministry of Commerce & Textiles and was posted at Weaver's Service Centre, Indranagar, Agartala.

Copy of the appointment order is annexure hereto and marked as Annexure A1.

2. That the applicant was appointed in a substantive capacity in the post w.e.f. 1-4-1998 Vide an order No. WSC / GAU / ADM / 1(27) / Part III / 92-93 / 1370 dt 5-5-93 issued by respondent No.2.

The Copy of the said order is annexure hereto & marked as Annexure A2.

- 3. That the applicant is an Orthopaedically handicapped lady and against the quota of handicapped person she was appointed in the post. So, as per rule she is entitled to conveyance allowances and she said conveyance allowances are to be paid to her from her date of appointment in the department i.e from 30-7-82.
- 4. That for granting conveyance allowances she made number of correspondences with the authorities in addition to her personal contacts and requested different officers of the department but unfortunately no fruitful result was had.
- 5. That in course of her such written representations she made representation dt. 25-6-92 to the respondent no 4 wherein she claimed her due allowances and also it was brought to the notice of the authorities that being a class N handicapped employee she was facing tremendous hardship for not having her due allowances for such a long period.

The copy of the representation dt. 25-6-92 is annexed herewith and marked as Annexure A3.

6. That in response the respondent no.4 informed the applicant Vide memorandum No. WSC / AGT / P-26 / 92 / 1665 dt. 18-8-92 to furnish the necessary information / documents to this office for further necessary action. The copy of the memorandum No. WSE / AGT / P-26 / 92 / 1665 dt.

18-8-92 is annexed herewith and marked as Annexure A4.

Accordingly the applicant the submitted her original Physical Handicapped certificated issued by the "Special Medical Board".

The copy of the letter dt. 11-5-93 through which she submitted her original 🗇 Physical Handicapped certificate & the Physical Handicapped Certificate itself are annexed herewith and marked as Annexure A5 & A6 respectively.

7. That the respondent No. 4 informed the respondent No.1 Vide latter N_{\odot}^{\parallel} .WSC / AGT / P-26 / 93 / 2111 dt.8/11-6-93 that as per his (res-1) instruction the required information and documents are furnished and also requested to return the original certificate of Physically Handicapped to this office after work done.

The copy of the said latter is annexed herewith and marked as

Annexure A5

8. That near about one year passed by, but no action was taken by the authority even the original certificate of Physically Handicapped was not return to her. Then she wrote a letter dt. 13-5-94 to respondent No. 6 seeking the return of her original Physically Handicapped certificate.

The copy of the aforesaid letter dt. 13-5-94 is annexed here with

and a marked as Annexure A8.

9. That after receiving the aforesaid letter (A9) the applicant got surprised because one many occasions like, at the time of interview, appointment, joining etc. she submitted the certificate of her Physically Handicapped. Again the original certificate issued by "Special Medical Board" was collected from the applicant and was forwarded to the respondent No. 1 , New Delhi Vide letter No. WSC / AGT / P-26 / 93 / 211 dt. 8/11-6-93 yet she made future representation to respondent no. 4 informing all these grievances and also for granting conveyance all owances for which she is entitled to.

The Copy of the said representation os annexed herewith & marked as

Annexure A10.

That the respondent no. 4 Vide memorandum No. WSC / AGT / P 26/94 / 1340 dt. 27/29-7-94 communicated that

"The Medical certificate issued by the Special Medical Board received with your letter referred to above has been specifically issued for the purpose of registration of the applicant in special Employment Exchange - for Physically Handicapped. The conveyance allowance can be sanctioned only on the recommendations of the head of Orthopaedic Department of a Government Civil Hospital. It is the responsibility of the Head of the Department concern to refer the cases of the concern employees to the appropriate Medical authorities for obtaining their recommendation for the grant of the conveyance allowances. You may, therefore, refer the case to the appropriate medical authority. The case may be sent to Head Office for consideration on receipt of the prescribed Medical Certificate"

The Copy of the said memorandum No. WSC / AGT / P-26 / 94 / 1340 dt 27/29-7-94 is annexed herewith with & marked as Annexure A11.

11. That accordingly respondent No.4 directed the applicant Vide memorandum No. WSC / AGT / P-26 / 94 / 1419 dt. 11/12-8-94 to attend the room no 101 at G.B. Hospital, Agartala with Prescribed form and Passport size photograph showing the disability portion on any Saturday for issuance of certificate regarding disability percentage towards sanctioning of conveyance allowances for Physically Handicapped employee.

Accordingly the applicant attended G.B. Hospital for this purpose and in responses to the same the applicant was supply with orthopaedically and Handicapped certificate showing 40% disability.

On receipt of the aforesaid certificate the applicant submitted the said certificate to the respondent No.6 on 22-8-94 with a prayer for something allowances as per rule w.e.f. The date of joining in the deptt. But unfortunately nothing is had yet.

The Copy of the said memorandum is annexed herewith with & marked as **Annexure A12**.

12. That for a long period the authority was silent. Then in 1998 the applicant served a demand notice to the respondents more over she shought the original copy of Physically Handicapped certificate back. In responce to her application dt 20-7-98 respondent No.5 informed Vide memorendum No. WSC / AGT / P-26 / 94 / 1092 that the certificate in question was forwarded to the office of the respondent No.1. Perhaps, it is gathering dust.

The copy of the demand notice & the aforesaid memorandum is annexed herewith & marked as annexure A13 & A14 respectively.

D. Grounds for relief with legal provision:

From the facts narrated herein above, it is obvious that gross injustice has been done to the applicant for no fault of herself regarding non-sanction of conveyance allowances whereas she is legally entitled to as per Ministry of Finance (Deptt. Of RXP) order No. 19029(1)/78 E.12(B) dt. 31-8-78 and 3-12-19.......

E. <u>Details of the remedies exhausted</u>:

The applicant declares that he has availed of all the remedies available to her she submitted several representations regarding her all grievances from time to time other than persistent oral submissions to the authority concerned.

F. Matters note previously failed or pending with any other code:

The applicant further declares that she had no previously file any application, writ petition or suit regarding the matter in respect of which this application has been made, before any court or any other authority or any other Bench of the Tribunal nor any such application / writ petition or suit is pending before any of them.

G. Relief sought:

In view of the facts mentioned above the applicant prays for the following reliefs:

- i) Directing the respondent to grant the applicants conveyance allowances on an from the date the applicatant is entitled to.
- ii) Diecting the respondents to pay all arrears accrued in favour of the applicant and to release the same forthwith.

iii) Directing the respondent to effectuate time bound payment of the conveyance allowances as also her arrears if any accrued failing which interest may be allowed @18% or the accrued amount till realisation

AND

To pass any such further or other orders as the Hon'ble Tribunal may deem fit and proper for the ends of justice.

Interim Order if any: Nil

H. List of enclosures:

Annexures A1 to A14.

Bank draft No MOT / H 653929 000028000.

Vokalatnama.

Self addressed envelop 01(one).

VERIFICATION

, Smt. Joytsna Das (Debnath), W / o Sri, Subhash Das aged about 42 years working as Operational Attendent in the office of Weaver's Service Centre, Indranagar, Agartala do hereby verify that the contents of paras 1 to 12 are true to my personal knowledge and that I have note suppressed any material fact.

Date : Place : Signature of the applicant

A-1

MINISTRY OF INDIA.

MINISTRY OF COMMERCE
DEPTT OF CEXTLES
WEAVERS' SETVIC CINTRE.

689, NETALL SUBHIS CONTRE.

1081H SIDE OF MAHAL COMMINISTRAL

AGARTALA—799001.

No. WSC/AGT-2(3)/1447-51

Dated, Agartala, the /2// August, '82.

EPPOINTMENT ORDER

Attendant(Weaving), a group-'D' post in a temporary capacity on Rs.210/-plus allowances in the pay scale of Rs.210-4-226-EB-4-250-EB-5-290/- with effect from 30.7.82(F.N) and pasted at Weavers' Service Centre, Agartala until further orders.

She will be on probation for a period of two years and drawal of pay beyond the stage of ks.250/- will be subject to passing the prescribed Trade Test.

(B. Bhar)
Deputy Director.

Smti Jyotsna Debnath, Occupational Attendant(Weaving), Weavers' Service Centre, Agartala.

- Copy to :- 1). The Employment Officer, District Employment Exchange, Agartala with reference to his letter No. O/C.No. PH/114/81/163 dated 15.2.82 for kind information.
 - 2). The Director(Co-ordination), Weavers' Service Centre, 15A-Mama Paramanand Marg, Bombay-400004. This is with reference to his approval communicated vide letter No.WSC/BOM/E-178/5275 dated 14.7.82.
 - 3). The Accounts Officer, Pay & Accounts Office (Textiles), Calcutta.
 - 4). Personal file of Smti Dehnath.

(B. Bhar)
Deput Director.

- A-2

MINISTRY OF TEXTILES WE AVERST SERVICE CENTRE PUB-SATANIA ROAD

No -WSC/GAU/ADM/1(27)/Part--111/92-99/ /340

Dated:

5/5/93

DRDER

The following Officials working in the Weavers' Service Centres/ Indian Institute of Handloom Technology under the Eastern Zone in the Organisation of the Development Commissioner for Handlooms are appointed in a substantive capacity in the post and w.e.from the date shown against each :-

S1. Name	Post held at prese nt	Post in which appoint- ed subs- tantively	Date of substantive appointment	- working	Remarks
1 2	3.	4.	5	6.	
1. Sri Ph.G.G.Sharma	Wvg.Asstt.	Warper	1-4-88	WSC,Guwahati	
2. Sri H.P.Modi	(Ad-hoc)	Warper	1-4-88	WSC,Guwahati	
3. Sri K.C.Bidyanta	do	Warper	1-4-88	WSC,Calcutta	
4. Sri M.Chunihara	-do-	Warper	1-4-88	WSC,Bhagalpur	SC
5. Sri B. Tanti	-do	Warper	1-4-88	WSC, Agartala	
6. Kum. Ningkhanngai	Wempor	Warper	" 1-4 - 88	WSC, Imphal	ST
7. Smt. Usha Bose	Warper	Warpor	1-4-88	WSC, Calcutta	4mg 488
8. Sri S.N.Roy	Warper	Wampor	14-68	WSC,Bhagalpur	v
95m · A.K. Dhaneswari Devi	Sizer	Sizer	1-4-88	WSC, Imphal	حثت
10. Sri B.B.Mondal	Sizer	Sizer	1-4-88	WSC, Calcutta	
11. Sri B. Tanti	Sizer	Sizor	. 1-4-88	WSC,Bhagalpur	ختا وبند
12. Sri M.M.Dutta	Sizer	Sizer	1-4-88	WSC,Bhubaneswar	
13. Sri L.K.Pramanik	Wvg.Asstt. (Ad-hoc)	Sizer .	. 1-4-88	WSC,Bhubaneswar	: SC
14. Sri N. Debnath	Sizer	Sizer	1-4-88	WSC, Agartala	
15. Smt. Roba Pramanik		ccupational ttendant(W)		WSC,Calcutta	and tels
16 Sri S. Das	0 • A • (Wvg)	- do -	1-4-88	WSC, Bhubaneswar	: SC
17. Smt. Nemzakim	0 • A • (Wvg)	- do -	1-4-88	WSC,Imphal	ST
18. Sri M. Rajak	Werper (Ad-hoc)	- do -	1-4-88	WSC, Agartala	SC
19. Km. C. Roni	+ do +	- do -	1-4-88	WSC,Gawahati	ST
20. Smt. J. Dovi	Sizer(Adhoc	:) - do -	1-4-86	WSC,Guwahati	
21. Smt. R. Bagum	D • A • (Wvg)	- do -	1-4-88	WSC,Guwahati	and proper
22. Sri A.K.Mahapatra	- do -	- do -	1-4-88	WSC, Bhubaneswar	
23, Sri B.C.Saha	- do -	∸ do ⊷	1-4-88	WSC,Calcutta	-
24. Sri S.P.Bidyanta	- do -	⊷ do −	1-4-88	WSC,Calcutta	
•				***	

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	Sri T.P.Sah	0 . A. (Wvg)	Occupational Ationcant (wvg)	1.4.88	WSC . Ag ar tala	
	26. Sri P.K.Das	- do - '	- do -	1-4-88	∨ WSC,Bhaga . r	,
	27. Sri S.N.Yadav	- do -	- c.	1-4-88.	١.	~~
	28. Sri S.K.Dutta	- do -	- do -	1-4-88	WSC, Calcu	
1	29 Smt. J. Debnath	- do -	- do -	1-4-88	WSC, Agartala	PH
	38. Sri B.Behara	0 • A • (Dyg •)	Dooupational Attendent(Dyg	1-4-88	WSC,Bhuba war	
	31. Smt. C.B.Mallick	- do -	~ d) ~	1~4 <u>~88</u>	WSC, Bhuba war	SC
	32. Sri P.C.Das	- do -	- do	1-4-88	WSC, Guwah	
	33. Sri P.K.Mukherjee	- do -	- du -	1-4-88	WSC,Calcar	
	34. Nd. F. Ali	- dc -	(c	1-4-88	WSC,Bhaga r/	
	35. Md. R.Khan	- do -	- co	1-4-88	WSC,Bhaga r	
	36. Sri R.P.Paswan	- do -	d) -	1-4-88	WSC,Calcu- 1	SC
	37. Sri A.N.Singh	- do -	~ d) =	1-4-88	WSC, Imphal	
	38. Sri Th.N.K.Singh	- do -	← 50 ← [∞]	1-4-88	WSC, Imphal	
	39. Sri B.C.Sutradhar	- do -	- do	1-4-88	WSC; Guwah :i	SC

Attention of re-employed pansioners is drawn to the provise ns of Rule 18 and Rule 19 of the Central Civil Service(Pension) Rules, 1972 according to which they are required to exercise an option for country greeretirement service or Military service as qualifying for pension. This option has to be exercised within a period of three months from the listed of this Office Order.

Y. M. SONKUSALEY 79783

The Individuals

Copy to :-

1. The Officer-Incharge Weavers' Service Centres/ Indiam Institute of Handloom Technology Guwahati/Imphal/Agartala/Bhagalpur/ Bhubaneswar & Calcutta.

2. The Accounts Officer, P.A. (Tex.), Calcutta.

- 3. The Development Commissioner for Handlooms New Delhi.
- 4. Personal Files
- 5. The Zonal Directors Weavers' Service Centres North Zone/South Zone & Wost Zone

6. Guerd File

> . M. SONKUSALEY DIRECTOR

To
The Deputy Director,
Ministry of Textiles,
Weaver's Service Centre,
Indranagar, Agartala.

Sub: Grant of Conveyance allowance to Smti. Joytsma Das, Occupation Attendant (Weaving).

Sir.

I am an orthogradically handicaged person and as such a certificate was also obtained from the Special Medical Board wherein it was certified that my percentage of handicapedness was 40%. The said certificate was also submitted in the office in the year 1981 but unfertunately the allowance of 5% of my basic salary was not waid to me. I was again asked to obtain a fresh certificate from the special Medical Board and the said certificate was also obtained and submitted in the office in the month of May 86. But even then the said allowance has not yet been sanctioned in my favour. For your kind reference I am submitting a photo-copy of the certificate which was obtained from the special Medical Board in the month of May'86. I am a Class-IV employee and non-sanction of the cenveyance allewance as granted by the Central Gevt. has caused enermous dinancial difficulty. I may, therefore, kindly be sanctioned the said conveyance allowance with effect from my joining in the Deptt. and thus arrange to pay my arrear dues respecting to the said allowance and also to pay the said allewance always along with my monthly salary.

An early action in the matter is earnestly prayed for.

With regards,

Enclo: As stated.

Yours faithfully,

(Joytsna Das)
Occupation Attendant
(Weaving)
Weaver's Service Centre
Indranagar, Agartala.

Date: 25.6.92.

SHOPERTRY OF TEXTLESS SHAVERS' SERVICE CHATER CHATE

AH

20

Ko. NSC/AGT./P-26/92/1665

Dt.18/08/92.

MEMOSANDUM.

With reference to Davelopment Commissioner for Handlooms office letter so.3-14021/1/85/DCH/E-II Dt.29/7/92, regarding Carmishing the information/ lecuments for conveyance allowance. Smt. J.Das. 0.A(W) is hereby informed that the should furnish the following information/locuments to this office for further necessary action.

1.Original copy of the certificate issued by the Special Board with their specific recommendation for grant of conveyance allowance to her as per Ministry of Finance (Deptt. of RXP) order No.19029(1)/73E.IV(B) dated, 31.8.78 and 3.12.79.

Smt. J.Das, O.A(Wweaving), Weavers' Service Centre, AGARTALA.

(K.K.SHARMA)
DEPUTY DIRECTOR.

(SKD).

110- A-5

The Deputy Director, leavers Service Centre, Indranagar, Agartala.

7

Sub: Submit my orginal Physical Handicapped Certificated.

Venerable Sir.

At first my best respect to you .Few days back this office.

At first my best respect to you .Few days back this office.

ficated.

Therefore herewith enclosed my original Certi-

I hope that in view of my urgency and difficulty possible dated.

Thanking you, I am ;

Yours faithfully, Jones Das, O.A. (Weaving) Smt. J. Das, O.A. (Weaving) Weavers' Service Centre.

Date: 115.93

Sl.Mo. Date :-

AS A ORTHOP EDICALLY HAMDICAPPED, A CERTIFICATE IS TO BE COBTAINED BROM THE "SPECIAL MEDICAL BOAPD" IN THE PRESCRIBED FORM AS APPENDED RELOW :-/

Signature of patient :- 🗸

This is to certify that Sri Smti. Son/Daughto

Indranagar. gartaloura (West/South/ Morth) District is orthopaedically handicapped and entitled for registration(with Special Employment Exchange for the physically Handicarped as job-seekers as he/she falls in one of the fallowing

(a) Nature of disability :-(Tickrelevant from fellowing list).

categories.:-

POST-FOLIO FARALYSIS, HEMILAGIA, QUADRAP, LEGIA, MALUNITIED PRICTURE, NARVE PARALYSIS, UPPER EXTREMITY, LINE, CATEFUL, SHORTENG, DEFORMITY, CONGENITAL, ACOURED ABOVE KINE, PELOW KNEE, HIP, HEMIFELVECTOMY, SYMES, CHEOF/RTS, WRIST, FINGERS, BELOW ELROW, ABOVE ELFOW, SHOULDERS, FORE QUARTER, UNILATRAL, RILATERAL, LOWER EXTREMITY.

Extent of Disability :-

(Estimate in percentage NC, Prude Scale) (Patient's Assesment Examiner's Assesment)

ECONOMICAL BASIS MENTZON AS PERCENTAGES.

(PELOW: 25, 25-39, 40%) or Above total Disability). Use of appliance (Tick relevant from following list :-CALGLIDER, CRUTCH, APOVE KNEE, Below KNEE, PRESTHESIS, CAME ONICATERAL, PILATERAL, ABOVE ELBOW, RELOW ELBOW, HEMUTELVECTOMY, SHOULDER, DISARTICULATION.

- (b) Any operation Done or Indicated.
- (c) Photograph (?ttested). (To show if possible) the nature of disability and any appliance if used).

Any other particulars to clariffy the nature and extent 2. of disability that the surgeon might like to point out. KASELITA ESPA ANNA

> Special Medical KBoard & Brechar Medical KBoard for Handi personshchark GraiBoard for Handi crisicon de Renda persons.

Bushleyword Officer (Species sipectorsts of Employment Service & Munpower Planning 26.2.92. Trinura Agertain

Cr. B. Hospital. Against

बस्त्र मन्त्रालव

· MIMISTRY OF TEXTILES

धनकर तेवा केन्द्र

Fraters' service cemure

ईन्द्रनगर, आगरतला

EBBANAGAR, AGARTALA

WIN-789004

No. WSC/AGT./P-26/93/2///

Dated: 8/6/93.

By Regd. Post.

A-7

The Dy. Development Commissionerfor Handlooms, Office of the Development-Commissioner for Handlooms, Ministry of Textiles, NEW DELHI-110 011.

> Subject :- Grant of conveyance allowance to Smt. J.Das. O.A(W). of this office.

Sir,

Please refer to your lette: No.G-14021/1/85/-DCH/E-II Dated, 29th July, 1992 on the subject cited above.

In this connection I am to furnish herewith the following information/documents as per your instruction.

- 1. The original copy of the certificate issued by special Medical Board is enclosed.
- 2. Smt. J.Das, O.A(W), her date of birth is 4-1-1959 (verified from service recording) and date of appointment is 30.7.82 verivied from service records

Therefore, you are requested to kindly take the necessary action at the earliest . The original certificate of Physically Handicapped may please be returned to this' office after work done.

Enclo :- As above.

Yours faithfully

(K.K.SHARMA) DEPUTY DIRECTOR.

Smt. J.Das, O.A(W), W.S.C., Agartala. The original certificate is sent to Dy.Development Commissioner for Handlooms office, New Delhi, for necessary action.

(SKD) .

DEPUTY DIRECTOR. 7

Scebjeed: Application for return of my PH Centifications of my conveyonce followance.

Gin' Goidh duc nespect I beg to state that in need of my original PH Centificate which was Submitted on: 11/5/93 as per your lotton No: Wsc/Alst, P-26/92/1668 dated 18/8/92.

As you one fully aware that I am a physically Handicapod person I had applied for conneyone allowance but bill today, I a no reesponse from your Kind Self in this regard.

I hope that in view of my ungency.

and difficulty, your good Solf will be Kind enough to do need ful at the ourlies of possible

Thanking you,

Dote: 13/5/94 Agantala. Yourifaithfully.

Jaysona Das

O. A. Wearing

Graveri Service Cenin

Agartala.

19/14

A-9

MANA SHEMMAN MANA SHEMMAN MINE OF CHARRES MINE WITH THE CONTRACTOR

No.WSC/AGT./P-26/94/ //78)

Dt.12/07/94.

To
The Head of Department of
Orthopaedic,
G.B.Hospital,
AGARTALA.

Subject: Issue of certificate regarding disability percentage and recommendation of SmtiJyotsna Das, O.A(W), of Weavers' ServiceCentre, Agartala, for sanctioned the conveyance allowance.

Sir,

I am #m to inform you that Smti Jyotsna Das, O.A(W), of this office, being an orthopaedically handicapped Central Govt. Employee has prayed for grant of conveyance allowance.

It is in this reference, I would like to request you to kindly assess the percentage of her disability, and recommend the case. So that further necessary action may be taken in this regard. Please intimate us the date on which she may appear to the hospital for necessary medical examination.

An early action would be highly appreciated.

Yours faithfully,

(K.K.SHARMA)
DEPUTY DIRECTOR.

Copy to :-

Smti. J.Das, O.A(W). She is advise to contract the authorities of G.B.Hospital, Agartala for necessary examination. This is required as per direction record from Development Commissioner-for Handlooms, New Delhi. The original certificate has already sent to Development Commissioner-for Handlooms, New Delhi.

DEPUTY DIRECTOR.

vX

To
The Deputy Director,
Weavers Service Centre,
Indranagar, Agartala.

Sub: - Payment of conveyance allowance payable to the Physically Handicapped employees.

Ref:- Your No.WSC/AGT/P-26/94/11,781 dt. 12.7.94 addressed to G.B.Hospital, Agartala with copy to me.

Sir,

Charles ... 4ma

Kindly refer to your letter under reference. It is absolutely surprising that the matter of payment of conveyance allowance is still pending and even after my service in your office from 30.7.82 till today. If you kindly examine my service records it would be evident that I was provided with a job from the quota for physically handicapped persons. During the interview and appoinment I produced the certificate issued by the Medical authority on the basis of which I was appointed in the Deptt. and allowed to centinue in the post of Occupation Attendant (Weaving).

In view of my physically handicappedness, I was entitled conveyance allowance from the date of my joining in the department, but unfortunately I have been deprived of the said allowance since my joining on 30.7.82 and it is more unfortunate that even after completion of 12 years service in your office, request is being made to the G.B. Hospital in the letter mentioned under reference.

The certificate of my physically handicappedness was submitted at the time of interview/appointment and joining. Then after on many occasions I requested the authority for sanction of the said legitimate conveyance allowance but the same has not been granted to me and not to speak of payment. The original certificate issued by the special medical board, was also collected from me and forwarded to the Dy. Development Commissioner,

New Bolhi vide your No.WSC/AGT/P-26/93/211 dt. 8/11.6.93.

In view of the above further request for the said certificate vide your letter under reference is absolutely surprising.

Contd..P/2.

- 2 -

Sir, I am a very peer employee. I should immediately be sanctioned conveyance allowance and very kindly take an effective steps so that the same may be paid to me with its all arrear at a very early date.

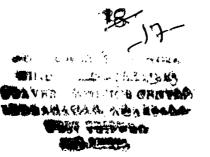
The original certificate collected from me may kindly be returned to me when done with.

With regards,

Yours faithfully,

Smt. Jungance 35 (Smt. Jungance 35 O.A.(W) Weavers Service Centre Agartala.

Dated, Agartala, the 25 July 94.



NC.WSC/AGT./P-26/94//340.

Dated :- $\frac{27}{29}$

MEMORANDUM. 2

With reference to her letter dated, 25/7/94, regarding information for the payment of conveyance allowance of Physically Handicapped, Smti. J.Das, O.A(W), of this office is hereby informed that this office has received a reply of the same from Development-Commissioner for Handlooms, New Dolhi, vide their letter No.G-14021/-1/85-DCH/E-II, Dated, 30/6/94, the contint of the letter are given below which is self explanatory. As per D.C.H's letter this office has informed to Civil Hospital and increment.

" The Medical certificate issued by the special Medical Board received with your letter referred to above has been specifically issued for the purpose of registration of the applicant in special Employment Exchange- for Physically Handicapped. The conveyance allowance can be sanctioned only on the recommendations of the Head of Orthopaedic Department of a Government Civil Hospital. It is the responsibility of the Mead of the Department concerned to refor the cases of the concerned employees to the appropriate Medical Authorities for obtaining their recommendations for the grant of the conveyance allowance. You may, therefore, refer the case to the appropriate medical authority. The case may be sent to Head Office for consideration on receipt of the prescribed Medical certificate"

So it must clear to the official that action of this office by reffering her case to G.B.Hospital is as per the direction of Headquarter and a right step which must not be taken otherwise for interpretation.

The original certificate has been sent by this office to Office of the Development Commissioner for Handlooms, New-Delhi and this will be returned after the action will be completed.

To Smti J.Das, O.A(Weaving), Weavers' Service Centre, AGARTALA.

DEPUTY DIRECTOR 2017/94

(SKD) .

APTER OF THE PARISH A VOIG WINISTED OF THE THE TERMEN

BRAYBRE! SUBTRES CRITICAL

gen selvast PER PURE

NO. WSC/AGT/P-26/94/1419

Dtd. 11/08/94

MEMORA NDUM

Smt. Jyotsna Das, O.A.(W) of this office is hereby directed to attend the room no.101 at G.B.-Hospital, Agartala with prescribed form and passport-sizer photograph showing the disability portion on any Saturday for issurance of certificate regarding disability percentage to-wards sanctioning of conveyance allowance for physically handicapped employee.

This is with reference to letter No.F-2)15)/ Med/Gen/94/8463 dtd, 25/07/94 issued from office of the Medical Superintendent, G.B. Hospital, agartala copy enclosed for ready reference.

Smt. Jyotana Das, 0.A.(W), Weavers' Service Centre, Agartala.

19-

M. W. Indu

M. Com, LL.B. ADVOCATE

High Court Bar Association Agartala, Tripura. Pin-799001. A-13

Residence:

22-6655

10, EAST THANA ROAD, Ganaraj Chowmuhani, AGARTALA, TRIPURA.

Pin-799001

REGD. WITH A/D

Dals___8-98.

To:

- 1. The Union of India, Represented by the Development Commissioner for Handleem, Ministry of Textile, Govt. of India, Udyog Shavan, New Dolhi-110011.
- 2. The Zonal Director, Weavers' Service Centre, Fub Sarania Road, Guwahati-781003.
- 3. The Assistant Director for Handboom, Weavers' Service Contro, Gurkhabasti, Agartala.

.. Notice Receivers.

DEMAND NOTICE

Boar Sir(s)

Under instruction of my client Smti. Jyostana Das, W/o- Sri Subhas Das of Indranagar, Agartala, West Tripura, presently working as O.A.(W) in the office of the Weavers' Service Centre located at Gurkhabasti, Agartala, I serve this notice upon you domanding relief in the following matters:-

- 1. That, my client entered into the Central Govt. Service as O.A.(W) on 30.7.82.
- 2. That, my client is an Orthopaedically Handicapped Centd..P/2.

DAI

-: 2 :--

lady and against the quota of handicapped person she was appointed and as such she has been serving with entire satisfaction of all concorned.

- 3. That, as per rule my client was entitled Conveyance allowance being so orthopaedically handi-capped and the said allowances were to be paid to her from her appointment in the department i.e. from 30.7.82.
- 4. That, for having her legitimate allewance, she made number of correspondences with the authorities in addition to her personal contacts and requests to the different efficers of the Department but unfortunate
 ly no tangible result could be made available.
- representation she made a representation dated 25.7.94 wherein she detailed suitably claiming her due allowance and also it was brought to the metice of the authorities that being a Class-IV employee of the Govt. she was facing we tremendous difficulties for not having her due allowances for such long period.
- 6. That, the Doputy Director of Weavers' Service Centre, Agartala vide his memorandum bearing Ne.WSC/AGT/F-26/94/1340 dated 27/2967-94 communicated that
- "The Medical cortificate issued by the special Medical Beard received with your letter referred to above has been specifically issued for the

purpose of registration of the applicant in special.

Demployment exchange - for Physically Handicapped. The conveyance allowance can be sanctioned only on the recommendation of the Head of Orthopaedic Department of a Government Civil Hospital. It is the responsibility of the Head of the Department concerned to refer the cases of the concerned employees to the appropriate Medical Authorities for obtaining their recommendations for the grant of the conveyance allowance. You may, therefore, refer the case to the appropriate medical authority. The case may be sent to Head office for consideration on receipt of the prescribed Medical cortificate.

- directed to attend G.B.Hospital, Agartala with prescribed form and passport size photograph showing the disability portion for issuance of certificate regarding disability percentage towards sanctioning of conveyance allowance for physically handicapped employee by the Deputy Director of Weavers' Service Centre, Agartala vide his Ne.WSC/AGT/P-26/94/1419 dated 11/12-8-94. Accordingly may client attended G.B. Hospital for the purpose and in response to the same my client was supplied with orthogoadically handicapped certificate showing 40% disability.
- 8. That, on receipt of the aforesaid certificate my client submitted the said certificate to the

-: 4 :-

Officer-in-Charge, Weavers' Service Centre,
Indranagar, Agartala on 22.8.94 with a prayer for
sanction of conveyance allowance as per rule with
effect from the date of joining in the department
etc. but unfortunately mething heard as yet and not
to speak of sanction of the conveyance allowance.

- 9. That, it is now demanded that my client should be sanctioned convoyance allewance with effect from 30.7.82 as per rule and to pay the same to her with interest at the rate 17% per annum [-M 30-7-87] counting the same/till payment.
- 10. That, the natural justice apart from law demand that this be done for doing justice to my client immediately.

notice that in the event of their failure to provide relief to my client as demanded above immediately preferably within a period of one month time of receipt of this notice under such painful circumstances my client would be compelled to take the matter to them Court of Law having competent jurisdiction and under such eventuality the case be filed at the risk and responsibility of the Notice Receivers.

Thanking year

Yours faithfully,

M.N.Indu Advocate

'Y AT TEXTILES

GENTRE-

धारता इतः । द । जा। Gorkhabasti,

W! A

799006 No.WSC/AGT. /P-26/98/

Dated: 27/08/98

MEMORANDU&M

Smti J. Jas, in response to her application dt.20/7/98 to return her " Physically handicapped" Certificate, is hereby informed that the Certificate in question was forwarded to Office of the Development Commissioner for Handlooms , New Delhi. The Certificate is yet to be received back from that office. A reminder. has been sent to Office of the DCH to this effect and the Certificate will be returned to you as and when received from Office of Development Commissioner for Handloom, New Delhi.

Mis. J. Das.

O.A(B),

Weavers' Service Centre,

Agartala.

Yours faithfully,

ASSISTANT DIRECTOR (1/C)

Copy to:-

The Development Commissioner for Handloom, Udyog Bhavan, New Delhi for information. This has reference to this office letter dt.24/8/98 on the same subject and his kind early action is requested.

> (A.R.BORA) ASSISTANT DIRECTOR (I/C)

NS/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI

प्रेन्द्रीय भ राज्य वाधिकरप् Commai or arrive Tribecol 18 JAN 2002 पुराहारो न्यायपीट Guerbant Bonch

O.A.No.197 OF 2001

Smt.J.Das

-vs-

Union of India & Others

In the matter of:

Written Statements submitted by the respondents

The respondents beg to submit the written statement as follows:

- I. That with regard to the statements made in para 1 and 2, the respondents beg to offer no comments.
- That with regard to the statements made in para 3 to 7, the respondents beg to state that Smt. Jyotsana Das had been appointed as Occupational Attendent (Weaving) but not against the quota of Handicapped person. It is further submitted that the applicant made baseless allegations against the department that she had made a number of correspondence regarding grant of conveyance allowance. After receiving her application dated 25.06.92 for grant of conveyance allowance, she was asked to submit the original copy of the certificate issued by the Special Medical Board with recommendation for grant of conveyance allowance to her as per Ministry of Finance (Deptt. of Exp.) O.M. No.19029(1)/78.E.IV (B) dated 31.08.78 vide this office letter No.WSC/AGT/P-26/92/1665 dated 18.08.92.

A true copy of the letter dated 31.08.78 is annexed herewith and marked as Annexure-I. A true copy of the letter dated 18.08.92 is annexed herewith and marked as Annexure-II.

In response to the said letter she had submitted a medical certificate on 11.05.93, which was specifically issued for

.

the purpose of registration of the applicant in Special Employment Exchange for physically handicapped. The conditions laid down in G.I.; M.F. O.M. dated 31.03.78 regarding grant of Conveyance/Transport Allowance to Orthopaedically Handicapped employees stipulates that Conveyance/Transport allowance can be granted to an Orthopaedically handicapped employee.

- (i) If he or she has a minimum of 40% permanent partial disability of either upper or lower limbs or 50% permanent partial disability of both upper and lower limbs together and who generally require physical assistance for going to and coming from the place of their duty;
- (ii) The conveyance allowance will be admissible to the orthopaedically handicapped employees on the recommendation of the Head of Orthopaedics Department of a Government Civil Hospital; and
- (iii) The allowance may be granted with effect from the date the recommendation of the concerned medical authority is received by the Head of the Department.

Therefore, we had requested the Head of Department of Orthopaedics, G.B.Hospital, Agartala for medical examination of Smt.Das and issueing a medical certificate indicating her disability percentage and recommendation for sanctioning the conveyance allowance in respect of Smt.Das. A copy of this letter was also endorsed to her vide this office letter No.WSC/AGT/P-26/94/1177-1178 dated 12.07.94 which is annexed herewith and marked as Annexure-III.

It is further stated that in response to the endorsement dated 12.07.94, Smt.Das had submitted a representation on 25.07.94, stating that she had already submitted medical certificate for granting the conveyance allowance. However, on the basis of said medical certificate, which was meant for recruitment purpose specifically for Handicapped person, the department could not grant the conveyance allowance to her.

^{3.} That with regard to the statements made in paras 8 to 12,

wontd....

the respondents beg to submit that as per the advice of the Medical Superintendent, G.B.Hospital, Agartala vide his letter Nc.F-2(15)-Med/Gen/94/8463 dated 25.07.94 (which was received by the department on 10.08.94), Smt.Das was instructed vide Memorandum No.WSC/AGT/P-26/94/1419 dated 12.08.94 to appear before the Special Medical Board (Room No.101) of G.B.Hospital, Agartala for examination of her physical disability and issuance of necessary certificate thereof.

The copies of the letter dated 25.07.94 and 12.08.04 are annexed herewith and marked as Annexure-IV & V.

Accordingly, she submitted the medical certificate on 22.08.94. The department has granted Conveyance/Transport allowance to Smt.J.Das with retrospective effect from 22.08.94 (from the date of submission of the medical certificate) vide 'Order' No.C-18014/7/2001/DCH/E.II dated 30th August,2001. Also the arrears payment of Conveyance/Transport allowance for the period 22.08.94 to 31.08.2001, worked out to be Rs.9,399/- only, has already been disbursed to her on 10.09.2001.

Copies of the applicant's letter dated 22.08.94 regarding submission of medical certificate, and sanction 'Order' dated 30.08.2001 are annexed herewith and marked as Annexures VI & VII.

It is stated that the question of payment of conveyance allowance from the date of her joining does not arise. It is admissible only from the date the recommendation of the Special Medical Board, as per the provisions contained in GOI; M.F.O.M.dated 31.08.1978 referred to in para 2 above.

S. G. Jain (Responsents)

Through Counsel

VERIFICATION

1, Shri S.C Jaun, being suthorised, do hereby

solemnly affirm and declare that the statements made in this written statement are true to my knowledge and information and I have not supressed any material fact.

And I sign this verification on this 15th day of famury 2002, at Guwahati on behalf of Respondent No-1 to 6.

Onector Respondent

Through Counsel

Government Of India
Ministry Of Tex 11es
Weaves Service Centre

J & T. Campus

lawahar agar, Khanapara Guwahati-22

APPX. 51

TRANSPORT ALLOWANCE

5. In their application to the employees serving in the Indian Audit and Accounts Department, these orders issue in consultation with the Comptroller and Auditor-General of India.

6. These orders shall also apply to the civilian employees paid from the Defence Services Estimates and expenditure will be chargeable to the relevant Head of the Defence Services Estimates. In regard to Armed Forces Personnel and Railway employees, separate orders will be issued by the Ministry of Defence and Ministry of Railways, respectively.

1997.J. H. No. 31 (1)/97/E. II (B), dated the 3rd October, 1997.J.

Transport Allowance to Blind or Orthopsedically handicapped employees (See Para. 3 (vi) of Order 1 above)

40.M. No. 19029/1/78-E. IV (B), dated the 31st August, 1978 as amended from time to time

(1) Conditions for grant of allowance.-

4. These orders shall take effect from

- (i) An orthopaedically handicapped employee if he or she has a minimum of 40% permanent partial disability of either upper or lower limbs or 50% permanent partial disability of both upper and lower limbs together. For purposes of estimation of disability, the standards as contained in the Manual for Orthopaedic Surgeon in Evaluating Permanent Physical Impairment brought out by the American Academy of Orthopaedic Surgeons, USA, and published on their behalf by Artificial Limbs Manufacturing Corporation of India, G.T. Road, Kanpur, shall apply.
- (ii) The conveyance allowance will be admissible to the orthopaedically handicapped employees on the recommendation of the Head of Orthopaedics Department of a Government Civil Hospital.
- (iii) In the case of a blind employee, the allowance will be admissible on the recommendation of the Head of Ophthalmological Department of a Government Civil Hospital. Government servants having vision less than 3/60 or field vision less than 10 in both eyes, will also be eligible for grant of the allowance in terms of the above orders. For those who develop the disability at a future date, the relevant date of eligibility will be the date of receipt of the recommendations of the competent Medical Authority by the Head of the Department.
- (iv) The allowance will not be admissible during leave (except casual leave), joining time or suspension.
- (2) Sanctioning authority.—All Heads of Departments are authorized to sanction conveyance allowance in terms of these orders. The Government servants concerned shall accordingly apply for the grant of conveyance allowance to the Heads of their Departments. It shall be the responsibility of

the Head of the Department concerned to refer the cases of the concerned employees to the appropriate medical authorities for obtaining their recommendations for the grant of the conveyance allowance. The allowance may be granted with effect from the date the recommendation of the concerned medical authority is received by the Head of the Department.

[G.I., M.F., O.M. No. 19029/1/78-E. IV (B), dated the 31st August, 1978.]

(3) Travelling allowance and medical examination fee concessions. - It has also been decided that in cases where handicapped employees are referred by Heads of Departments concerned to Government Civil Hospitals located at stations outside their headquarters for getting recommendations for grant of conveyance allowance, they may be reimbursed the actual travelling expenses subject to a maximum of travelling allowance admissible for a journey on tour without any daily allowance for the period of journey and for halts. The period spent on journeys, as also at the hospital, shall, however, be treated as duty. It has also been decided that no fee shall be charged by the Central Government/Union Territories Hospitals from the bandicapped employees when they are referred to such hospitals by the Heads of Departments for making recommendations regarding grant of conveyance allowance. However, the fee charged by the State Government hospitals, if any, shall be reimbursed to the employees concerned. These orders shall have effect

(G.I., M.F., O.M. No. 19029/1/78-E. IV (B), dated the 3rd December, 1979.]

Clarifications.—(1) Admissible only to those satisfying the prescribed conditions.—It is clarified that the concession referred to above will be admissible only to those who satisfy the prescribed conditions and are recommended conveyance allowance by the competent medical authority and not to others.

- [G.I., M.F., O.M. No. 19029/1/78-E. IV (B), damd the 26th August, 1981.]
- (2) At hoc employees.—It is clarified that such ad hoc Central Government employees who are borne on regular establishment on regular pay scales can be granted conveyance allowance provided they fulfil
 - {O.L., M.F., O.M. No. 15029/1/78-B. EV (B), dated the 31st December, 1981.]
- (3) Not admissible to one-eyed employees.—It is clarified in consultation with the Ministry of Finance that conveyance assistance is not admissible to the one-eyed (partially blind) employees under the orders of
 - [D.G., P. & T.'s Letter No. 34/2/80-PAT, dated the 17th June, 1980.]
- (4) One-eyed person not to be compared with orthopsedically handlcapped having deformity in one limb.-A doubt has been raised regarding the admissibility of conveyance allowance granted to the blind and orthopaedically handicapped Central Government employees, if the

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MINISTER OF THE TRACES OF THE

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No. WSC/AGT./P-26/92/1(5655

Dt.18/08/92.

MEMORANDUM.

with reference to Development Commissioner for Handlooms office letter No.G-14021/1/85/DCH/E-II Dt.29/7/92, regarding furnishing the information/documents for conveyance allowance. Smt. J.Das. O.A(W) is hereby informed that she should furnish the following information/documents to this office for further necessary action.

by the Special Board with their specific recommendation for grant of conveyance allowance to her as per Ministry of Finance (Deptt. of RXP) order No.19029(1)/788.IV(B) dated, 31.8.78 and 3.12.79.

To Smt. J.Das, O.A(Wweaving), Weavers' Service Centre, AGARTALA.

(K.K.SHARMA)
DEPUTY DIRECTOR

Blir 1878792

(SKD).

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MENTER IN THE SECTION OF THE SECTION

No. WSC/AGT./P-26/94/ ///// ///// TO

The Head of Department of Orthopasdic, G.B.Hospital, AGARTALA.

Dt.12/07/94.

Subject :- Issue of certificate regarding disability

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dyotens Des, O.A(W), of Meavers' ServiceCentre, Agartals, for sanctioned the

gunyavanue_allumanue*

sir.

I am im to inform you that Smti Jyotsna Das, O.A(W), of this office, being an orthopaedically handicapped Central Govt. Employee has prayed for grant of conveyance allowance.

It is in this reference, I would like to request you to kindly assess the percentage of her disability, and recommend the case. So that further necessary action may be taken in this regard. Please intimate us the date on which she may appear to the hospital for necessary action actions.

An early action would be highly appreciated.

Yours faithfully,

(K.K.SHARMA)
DEPUTY DIRECTOR.

opy to 1-

Smti. J.Das, O.A(W). She is advise to contract the authorities of G.B.Hospital, Agartala for necessary examination. This is required as per direction record from Development Commissioner-for Handlooms, New Delhi. The original certificate has already sent to Development Commissioner-for Handlooms, New Delhi.

(K.K.SHARMA)
DEPUTY DIRECTOR.

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No.F.2(15)-Mod, Gon/94 84 63
Government of Tripural
Office of the Modical Superintendent

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Dated, Agarcala, the 25th July, 1994.

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G.B. Hespital, Apartaka.

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To
The Deputy Director,
Ministry of Toxtile,
Wenvers' Services Contro,
Agartala, Tripura (west).

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duble frame of contitionts regarding disability parasuture and recommendation of Smil. Jyound Day, U.A.(*) of Souvers! Services Centre, Agartula for sanctioned the conveyance allewance.

Ref: Yeur letter Ne. WSC/AGT/P-26/94/1177 dtd. 12-37-94. Sir, "

with reference to your above letter, I am to request you to instruct Smt. Jyetana Das, O.A.(W) to attend the room No.101 of G.B. Heapital with prescribed form and pass-port size photograph showing the disability portion if passbase pessible on any Saturday for consideration her case.

Yours Taithfully,

Medical Superintendent G.B. Nespital, Agartala.

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MO. WSC/AGT/P-26/94/14/9

O Dtd. 11/08/94

MEMORA NDUM

Smt. Jyotsna Dos, O.A.(W) of this office is nereby directed to attend the room no.101 at G.B.mospital, Agartala wit: rescribed form and passport-sizer photograph s...ng the disability portion
on any Saturday for issu, ...oe of certificate
regarding disability percentage to-wards sanctioning of conveyance allowance for physically handicapped employee.

This is with reference to letter No.F-2)15)/Med/Gen/94/8463 dtd. 25/07/94 issued from office of the Medical Superintendent, G.B. Hospital, agartala copy enclosed for ready reference.

MAGILIA C (K.K.SHARMA) DEPUTY DIRECTON

Sut. Jyotana Dos. U.L.(W): Weavers Service Centre. Leartala.

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Mer to F-2 (15)

(< S') 力:

G.B. Hospital Agondala, foi W.S. e. Agantala.

The Officers in Change to Annakume II Wervers Service Centre Indranagar Agardale. Subject. Submit my organit su Deor Sir, With dee to napect. I would like to inform you that few days back I was submitted my Mabore the mentioned of certificate as pen your letter Ref No. W.Sc/nGT/P-26192/1665 on detail 18-8-92 but Lill today I have been not found my Certificale Funther you her been issend a letter Feb. No. 450/MGT/ daled 11/18/19 1.11/11 M S.L. NO 582/91 delad 18-5-91 and O.S.C. 1637 hune with enclosed my orginal certificate Therefore, you are requested to kindly take the necessary action at the earliest. The organist certificate of all its actions of physically Handi caped may please be neturned to To this office of her work done Thanking you. Jours faithfully. Coppy to: Janjusma 1703 Special Medical Brand for O.M. (Wearing,) Handicpul penson & Chiron, W.S. e. Agantala. G. B. Hospital Agantala, for information.

No.C-18014/7/2001/DCH/E.II GOVERNMENT OF INDIA MINISTRY OF TEXTILES

OFFICE OF THE DEVELOPMENT COMMISSIONER (HANDLOOMS)

Udyog Bhawan, New Delhi Dated the 30th August,2001

By Spead Pad
Annaxure VII

ORDER

Sub: Grant of 'Conveyance/Transport Allowance' to Smt. Jyotsna Das Debnath, Occupational Attendent (Wvg.) an Orthopaedically Handicapped employee of Weavers' Service Centre, Agartala – regarding.

Ex-post sanction of the Development Commissioner for Handlooms. Ministry of Textiles is hereby conveyed for the grant of 'Conveyance/Transport Allowance' to Smt. Jyotsna Das, Occupational Attendent (Weaving) of Weavers Service Centre, Agartala, in terms of Ministry of Finance O.M.Nos.19029/1/78-E.IV(B) dated 31.8.1978 and 21(1)/97/E.II(B) dated the 3.10.1997, as amended from time to time, as under:

- (1) Conveyance allowance @ 5% of her basic pay, subject to maximum of Rs.100/- per month from 22.8.1994 to 31.7.1997. The payment will be regulated in accordance with the provisions of Ministry of Finance O.M.19029/1/78-.IV(B) dated 31.8.1978, as amended from time to time.
- (2) Transport allowance (In lieu of Conveyance allowance) at double the normal rates i.e. @ Rs.150/-per month from 1/8/1997 onwards. Payment of Transport allowance will be regulated in accordance with the provision of O.M.No.21(1)/97/E.II(B) dated the 3.10.1997, as amended from time to time.
- 2. The grant of aforesaid allowance from 22.8.1994 onwards, is further subject to the following conditions:
 - a) The allowance shall not be admissible if she is provided with Govt. accommodation within a distance of one Kilometre or within a campus housing the place of work and residence.
 - b) In case she has opted to draw pay in the pre-revised scale of pay, the transport allowance shall be regulated in accordance with the revised scales of pay to which she would have been entitled to, had she opted to come over to revised scales.
 - c) The allowance shall not be admissible in case she have been provided with the facility of Government transport.

- d) The Conveyance allowance from 22.8.94 to 31.7.97 will not be admissible during leave (except casual leave), joining time or suspension.
- e) The transport allowance from 1.8.97 will not be admissible during absence from duty exceeding 30 days due to leave, training, tour, etc.
- 3. The expenditure involved will be met under the sub-head Salaries (Non-Plan) from the budget grant in respect of Weavers Service Centre, Agartala.

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(AMIYA CHANDRA)

JT.DEVELOPMENT COMMISSIONER (HANDLOOMS)

Copy to:-

- 1. The Accounts Officer, Pay & Accounts Office (Textiles), Ministry of Textiles, Calcutta.
- 2. The Zonal Director (East Zone), Weavers Service Centre, Guwahati.
- 3. The Officer Incharge, Weavers Service Centre, Agartala.

He is requested to immediately draw & disburse the arrears accrued on account of grant of Conveyance/Transport allowance from 22.8.1994, to Smt. Jyotsna Das, under intimation to this office.

- 4. Bill Section, WSC, Agartala.
- 5. Smt.Jyotsna Das, OA(Wvg.), WSC, Agartala.
- 6. Personal file of Smt.J.Das, OA(Wvg). A copy of this order may also be pasted in the service book.
- ~7. F.No.4/1/2001/DCH/E.II
 - 8. Guard file.

(G.S.AGGARWAL) ASSTT.DIRECTOR(GR.I)